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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1918/89

New Delhi this the 27th day of April, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Mahendra Singh S/O Hardeo Singh,
R/O RZF/429, Raj Nagar Pt. II Extn.,
Palam Colony, New Delhi. Applicant

By Advocate Shri G. D. Gupta

Versus

1. Union of India through
Secretary, Ministry of
Defence (Finance),
New Delhi.
2. The Controller General of
Defence Accounts, West Block-V,
R. K. Puram, New Delhi.
3. The Controller of Defence Accounts,
Air Force, West Block VI,
R.K.Puram, New Delhi. Respondents

By Sr. Advocate Shri P. H. Ramchandani with
Shri Ashish Kalia, Advocate

O R D E R (ORAL)

Shri Justice V. S. Malimath -

The period of absence is now sought to be regularised by the respondents by order dated 19.11.1992 by grant of earned leave or half pay leave respectively. The learned counsel for the petitioner submits that this period should have been treated as on duty. As no period has been treated as leave without pay, it is obvious that the petitioner does not lose the benefit of the period for other service benefits.

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2. In the light of the clarification which we have given above, learned counsel for the petitioners does not press this application. The same is accordingly dismissed as not pressed. No costs.

P. T. Thiruengadam

(P. T. Thiruengadam)
Member (A)



(V. S. Malimath)
Chairman

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